

OA. 1600/94

A1
2

7/8/95 Hon. Mr. S. Das Cyp. Au.

The learned Counsel for
the applicant is on general disbarment.
The case be listed for admission
on 2/5/95.

on
Amended next app.
filed as amended
26.10.94.
by
26.5.

Wf
Au

Plz

02/5/95

Hon. Mr. R. K. Saxena, S.M.

None is present in behalf
of the applicant. However, last opportunity
is given. Fixed on 14/5/95 for admission.

14.5.95 by Sudley
submitted on 15.5.95.

on
submitted as above
by
4.5

Wf
S.M.

15.5.95

Single Member is not available
today. The case is adjourned to
20/7/95 for admission.

on
as ordered on 26.10.94
no amended next app. filed.

by
18.7

B.O.E
L.

20-7-95

Honble Mr. T.L. Verma, J.M.

None for the Applicant. By order dated 26-10-94 Counsel for the Applicant was allowed ^{time} ~~indulgence~~ for filing amendment application ~~noting~~ the rule under which his pay shall be fixed @

Rs. 1560. After that no amendment application has been filed. There was no appearance on behalf of the Applicant on 1-12-94 and the Counsel for the Applicant was on general adjournment on 7-3-95. None appeared on behalf of the Applicant on 2-5-95. It appears that the Applicant has lost interest in the case in as much as the amendment application for which adjournment has been found about ten months back, has not been filed and no steps are being taken. Hence, dismissed in default.


J.M.